GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1307 ANSWERED ON:17.08.2012 DHARMADHIKARI COMMITTEE REPORT

Dhruvanarayana Shri R. ;Lagadapati Shri Rajagopal;Majhi Shri Pradeep Kumar;Pal Shri Jagdambika;Patel Shri Kishanbhai Vestabhai;Reddy Shri Magunta Srinivasulu;Sivasami Shri C.;Sugavanam Shri E.G.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has implemented the recommendations of the Dharmadhikari Committee appointed to look into merger and pay related issues of Air India and Indian Airlines;
- (b) if so, the details in this regard along with the details of the recommendations yet to be implemented by the Government;
- (c) whether the Government has consulted the stakeholders before taking a final view over the recommendations of the Committee;
- (d) if so, the details thereof and the likely financial implications of implementation of the said recommendations along with the way the Government proposes to arrange the finances; and
- (e) the other steps taken/proposed to be taken by the Government to solve genuine grievances of AI pilots and staff and to ensure safe travel to air passengers?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a) and (b): The recommendations of Justice Dharmadhikari Committee are in the process of being implemented and Air India has constituted the following committees for carrying out implementation of the same in a smooth and transparent manner:-
- # Implementation & Anomaly Rectification Committee
- # Pay Fixation Committee for fixation of salary for each employee within the broad guidelines laid down by Justice Dharmadhikari Committee
- # Manpower Restructuring Committee for carrying out a fresh exercise for determining the number of posts at various levels as per the requirements of the fresh set up with revised hierarchy of posts in the merged entity
- # Committee for supervising activities related to monetizing of properties as stipulated in the Turn Around Plan.
- (c): Justice Dharmadhikari Committee had held meetings with employee unions/ Associations/Guilds, management and Government before firming its recommendations.
- (d): With the implementation of Justice Dharmadhikari Report, the wage bill of Air India is likely to come down by Rs.250 crore annually.
- (e): The Management of Air India has always been open to dialogue with the Unions and is in constant touch with them to redress their grievances, if any. Open House Sessions are being conducted at every level to enable employees to come out with their grievances and issues. The issues brought up in the Open House Sessions are dealt with in a time bound manner.